

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3899
ANSWERED ON:08.08.2002
SETTING UP OF NATIONAL JUDICIAL COMMISSION
GADDE RAMAMOHAN;M.V.V.S MURTHI;PUTTASWAMY GOWDA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have a proposal to set up a National Judicial Commission for appointing Judges drawing up a code of ethics as reported in the Hindustan Times dated July 24,2002; (b) if so, the details thereof;
- (c) whether the Chief Justice of India and some eminent jurists have opposed the Government's move for setting up of Judicial Panel;
- (d) if so, the reasons given by them for opposing a move;
- (e) the reaction of the Government thereto; and
- (f) the further steps taken by the Government in regard to setting up of the National Judicial Commission?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA -INAMURTHI):

(a) to (f) The Government is committed to setting up of a National Judicial Commission, which would recommend for appointment of Judges/Chief Justice of the Supreme Court and the High Courts as also set up a Code of Ethics for Judges.

As part of the process of building up the national consensus to set up the National Judicial Commission, all parties are being requested to communicate their views in this regard. The setting up of the Commission would require amendment to the Constitution of India.

The attention of the Government has been drawn to a report in a section of the Press that the Chief Justice of India has reportedly seen any need for a National Judicial Commission as, in his view, the present system of Collegium worked well.